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O.A.Nos.83,84,110 and 1179 of 2002 & 2005

ORDER DATED 9TH November, 2005.

Heard the Applicant of all the four cases in person and Shri U.B. Mohapatra, learned Senior Standing Counsel appearing on behalf of the Union of India/Respondent-Department and, perused the materials placed on record. This common order will govern all the four OAs mentioned above of the Applicant.

2. Applicant is a technical employees of Ordnance Factory at Badmal in the District of Balangir of Orissa. He had earlier approached this Tribunal in Original Application No.258/94; that was decided on 23.5.2000. In the instant cases, the Applicant has also raised the same issue (as were raised and answered in O.A.No. 258 of 1994) and has, virtually, sought for the same relief, as was sought for by them in the earlier round of litigation referred to above.

3. On perusal of the order dated 23.5.2000 rendered in O.A.No.258/94, we are convinced that the issue having been raised and set at rest by this Tribunal for all times to come, the Applicant is estopped under law, to raise the very said points once again by filing four separate fresh Original Applications.

4. All these cases, therefore, are bound to be dismissed being hit by the principles of res-judicata.

5. Thatapart, it is seen that the reliefs sought for (by the Applicant) in the present OAs are unspecific, vague and ambiguous.

6. Besides, the OAs suffers from another legal infirmity on account of non-joinder of necessary parties.

7. This being our findings, we are of the considered view that these O.As, apart from being hit by the principles of constructive res judicata/res-judicata, are also not maintainable on the ground of flaws as mentioned above.

8. In the circumstances, all the four OAs are dismissed. No costs.

9. Copies of this order be kept in other three files for reference and sent to the parties of all the four cases.

Sdf- B. N. SOM.
Vice-Chairman

Sdf- M. R. Mohanty
Member (J)